

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.477**  
**CP/169/ND/2023**

**IN THE MATTER OF:**

Rakesh Chadha And Deepa Chadha	...	Applicant
Versus		
Ansal Properties And Infrastructure Ltd.	...	Respondent

**under Section 73 (4).**

**Order delivered on 09.05.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :  
For the Respondent : Ms. Mahima Shekhawat

**ORDER**

No representation on behalf of the Applicant. Learned Counsel for the Respondent, Adv. Mahima Shekhawat present physically. Applicant is directed to serve the copy of the application on the Counsel for the Respondent. On receipt of the Applicant, Respondent is directed to file the reply within 10 days.

List the matter on **30.05.2024**.

**Sd/-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**